

Central Administrative Tribunal  
Principal Bench

O.A. No. 434 of 1998

New Delhi, dated this the 12th December, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Maha Nand,  
S/o late Shri Govind Ram,  
R/o 281, Aliganj, Lodi Road,  
New Delhi-110003. .. Applicant

(Applicant in person)

Versus

1. Union of India through  
the Secretary,  
Ministry of Urban Affairs &  
Employment,  
Nirman Bhawan,  
New Delhi-110011.
2. Directorate of Estates,  
Nirman Bhawan,  
New Delhi-110011.
3. Medical Superintendent,  
Dr. R.M.L. Hospital,  
New Delhi-110001. .. Respondents

(By Advocate: Shri Rajeev Bansal)

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Applicant impugns respondents' order dated 3.12.97 cancelling allotment of Quarter No. 281, Aliganj, Lodi Road, New Delhi in the name of his father Shri Govind Ram. He seeks a direction to regularise the aforesaid quarter in his name w.e.f. 23.9.96 with consequential benefits.

2. Shri Vijay Mehta appears and has sought for permission to withdraw himself from the O.A., permission was granted and his name is ordered to be withdrawn from the O.A. We have heard applicant who

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appeared in person. Shri Rajeev Bansal appeared on behalf of respondents and has been heard.

3. Shri Bansal has invited our attention to the Hon'ble Supreme Court's order dated 6.9.2000 in C.A. No. 1301-04/90 Union of India Vs. Rasila Ram & Others setting aside the order of the Full Bench of the C.A.T. holding that Section 13 (1)(v) <sup>A.T. Act</sup> does not confer jurisdiction on the Tribunal to go into the legality of the orders passed by the competent authority under the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

4. As the aforesaid impugned order dated 3.12.97 has been passed under the provisions of the PP (EVO) Act, 1971 we find ourselves unable to interve in the matter for lack of jurisdiction.

5. Accordingly this O.A. is disposed of leaving it open to applicant to seek such remedies as are available to him in accordance with law, if so advised. Interim orders, if any are vacated. No costs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

S.R. Adige  
(S.R. Adige)  
Vice Chairman (A)

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